

(7)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/621/(IB)/2017
NAME OF THE PETITIONER(S) : HIMALAYA VENTURES LTD
NAME OF THE RESPONDENT(S) : CARAVEL LOGISTICS
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

AVINASH KRISHNAN KAVI

for Corporate Debtor

[Signature]

Rahul Chandraishan,
for
Vineet Subramanian

for Operative Credit

[Signature]

ORDER

Counsels for both the parties are present. As per the order dated 11.01.2018, the payment has been made by the Corporate Debtor to the Applicant but the Applicant prayed for time to file joint memo of compromise. At request, time is enlarged with the direction that on next date of hearing, joint memo of compromise shall be placed on record. Put up on **08.02.2018 at 10.30 A.M.**

-sd/-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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